MC(Review Petn) No. 4 of 2015
In Rev. Petn No. 2 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

09.07.2015

Mr K Paul, learned counsel, appears for the applicant.

Mr MF Qureshi, learned counsel, represents the respondents.

Learned counsel for the appellant prays for and is granted further one week's time to seek instructions. List on 16.07.2015.

JUDGE CHIEF JUSTICE

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BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN

09.07.2015

Mr N Mozika, learned counsel, appears for the petitioner.

Mr KS Kynjing, learned Advocate General, assisted by Mr S Sen Gupta, learned GA, represents the respondent.

Learned Advocate General at the very outset, states that the reports submitted by the learned District & Sessions Judges of various Districts as well as the Deputy Commissioners of those Districts where subordinate courts have not been separated, have not been furnished so far. Learned counsel appearing for Meghalaya State Legal Services Authority undertakes to furnish the same within two weeks. List on 27.07.2015.

JUDGE CHIEF JUSTICE

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WA No. 15 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

09.07.2015

Mr K Paul, learned counsel, appears for the appellant.

Mr MF Qureshi, learned counsel, represents the respondents.

Learned counsel for the appellant prays for and is granted further one week's time to seek instructions. List on 16.07.2015.

JUDGE CHIEF JUSTICE

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

09.07.2015

Ms SG Momin, learned counsel, appears for the petitioners.

Mr S Dey, learned counsel, represents the respondents.

Learned counsel for the petitioners Ms SG Momin prays for adjournment on the ground that Mr R Kar, learned counsel on record is in personal difficulty. Thus, this matter is adjourned with a direction to list on 20.07.2015.

JUDGE CHIEF JUSTICE

dev

MC(WA) No. 27 of 2015
IN WA No. _____ of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

09.07.2015

Mr SC Shyam, learned senior counsel, appears for the applicants.

Mr P Nongbri, learned counsel, represents the respondents.

Learned senior counsel Mr SC Shyam prays for and is granted two weeks' time to file additional affidavit so as to provide informations regarding date-wise movement of files and also to explain the delay. List the matter on 23.07.2015.

JUDGE CHIEF JUSTICE

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MC(WA) No. 36 of 2015
IN WA No. 25 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

09.07.2015

Mr A Khan, learned counsel, appears for the appellants.

No one for respondent.

Learned counsel for the Union of India states that the order of Division Bench passed in writ appeal has not been challenged further and has been complied with. But, learned counsel wants to bring this fact on record by way of affidavit. He may do so within a period of two weeks. List on 23.07.2015.

JUDGE CHIEF JUSTICE

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WA No. 10 of 2014
In WP(C)No. 361 of 2011

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

09.07.2015

Mr N Mozika, learned CGC, appears for the appellants.

Mr R Jha, learned counsel, represents the respondent.

Learned counsel for the parties pray for and are granted two weeks' time to seek instructions and argue the matter. List on 23.07.2015.

JUDGE CHIEF JUSTICE

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BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

09.07.2015

Mr BMR Chyne, learned counsel, appears for the petitioners.

Mr ND Chullai, learned senior GA, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

Learned counsel for the petitioners, in view of the fact that the impugned order dated 25.05.2015 has been passed under Section 144 CrPC, prays for and is permitted to withdraw this writ petition in order to file criminal petition.

This writ petition is thus dismissed as withdrawn with liberty to file criminal petition.

JUDGE CHIEF JUSTICE

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